

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Customs Appeal No. 1098 of 2010

[Arising out of Order-in-Appeal No. 32/2010 dated 25.02.2010
passed by the Commissioner of Customs (Appeals), Bangalore]

M/s. NMW Enterprises

No.5/88, Church Street, H.M. Road
Lingarajapuram
Bangalore - 560 084

Appellant(s)

VERSUS

**Commissioner of Customs
Bangalore**

C.R Building, Queens Road
P.B. No. 5400
Bengaluru - 560 001

Respondent(s)

APPEARANCE:

None appeared for the Appellant

Shri Maneesh Akhoury, Assistant Commissioner (AR) for the
Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO,
MEMBER (TECHNICAL)**

Final Order No. 20429 / 2025

DATE OF HEARING: 18.03.2025

DATE OF DECISION: 18.03.2025

PER : PULLELA NAGESWARA RAO

The matter has been rolling since 31.05.2023 and adjourned to 26.06.2023, 07.08.2023, 03.10.2023, 16.10.2023, 06.11.2023, 16.11.2023, 14.12.2023, 12.03.2024, 25.06.2024, 29.10.2024, 28.11.2024, 04.02.2025 and today 18.03.2025. It is seen from the record that notices sent to the appellant on earlier dates returned as undelivered. Accordingly, an attempt was made to deliver the copy of the intimation of the date of hearing through Department and it was reported that the addressee

is no more continuing in the same address. It seems that the appellants are not serious to prosecute the matter before this forum and consequently, the appeal is dismissed for non-prosecution.

(Order dictated and pronounced in Open Court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

Iss/Gm